

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 05/85
DATED 01.10.2020 held on 22.10.2020**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.05/85 dated 01.10.2020 of Norms Committee-VI for the year 2020-21 was held on 22.10.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri S.Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 107/21/85-ALC3/2018	Party Name: ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Withdrawn
HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date: 1010059347 18.12.2015	
1 Decision : NC considered the case as per agenda and noted that the firm vide their letter No.AFDC/DGFT008/20/09/09 dated 09.09.2020 has informed that they have surrendered the above mentioned AA. They have also furnished a copy of the surrendered letter dated 13.10.2017, issued by RA, Cochin. The Committee therefore, decided to withdraw the case from the agenda.			

Case No.:90/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date:1010059582 11.08.2016	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/3/2018-ED dated 30.09.2020 allowing the following inputs;

2

Export Item	
Green Pepper in Brine	128000.000 Kg

Import Item	
Green Pepper	97005.000 Kg

RA may take subsequent consequential action accordingly.

Case No.: 28/21/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date: 0710111784 20.06.2017	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/4/2019-ED dated 06.10.2020 allowing the following inputs;

3

Export Item	
Ready to fry snack Papad Square Tube Pellet/Twist Pellets (Extruded or Expanded products, Savoury or Salted)	73.250 MT
Ready to fry snack Papad Square Tube Pellet/Twist Pellets (Extruded or Expanded products, Savoury or Salted)	30.750 MT
Import Item	

Potato Starch (For Export Item 2)	21.000 MT
Potato Starch (For Export Item 1)	50.000 MT

RA may take subsequent consequential action accordingly.

Case No.: 89/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date: 1010059785 12.07.2017	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/3/2018-ED dated 30.09.2020 allowing the following inputs;			
4 Export Item			
Dehydrated Green Pepper		60.000 MT	
Import Item			
Green Pepper		122.170 MT	
RA may take subsequent consequential action accordingly.			

Case No.: 88/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date: 1010059794 16.08.2017	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/3/2018-ED dated 30.09.2020 allowing the following inputs;			
5 Export Item			
Dehydrated Green Pepper		45000.000 Kg	
Import Item			
Green Pepper		150263.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 21/5/85-ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Status: Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date: 2510004874 17.08.2017	Defer Date:03.12.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 03.12.2020.

Case No.: 116/21/85-ALC3/2018	Party Name: PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Status: Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date: 0710113092 10.04.2018	Defer Date:03.12.2020

7 **Decision :** NC considered the case as per agenda and noted that the application alongwith reply of the firm is under examination of the Technical Authority, i.e, DIPP for comments. The Committee decided to send a reminder to DIPP to expedite their comments.

The case stands deferred to 03.12.2020.

Case No.: 45/21/85-ALC3/2018	Party Name: BIO-GEN EXTRACTS PVT LTD	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date: 0710113534 04.07.2018	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2 allowing the following inputs;

Export Item

8 Marigold Flower Extract 20% Ester Oil (Assay by HPLC, Lutein (Ester) on Anhydrous basis not less than 20%)	2000.000 Kg
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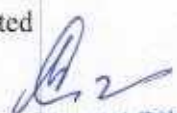
Import Item

Lutein Ester Extract (Assay of Lutein Ester Extract by HPLC not more than 43.13%)	932.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.: 62/21/85-ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date: 0710113976 08.10.2018	

9 **Decision :** NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/17/2016-ED dated 17.08.2020 allowing the following inputs;


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Foreign Trade Development Officer
निदेश खाद्यार महाविदेशालय
Directorate General of Foreign Trade
आयिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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Export Item	
Flour Breader D180459	216000.000 Kg
Import Item	
Panko 105	54540.000 Kg
RA may take subsequent consequential action accordingly.	

Case No.:73/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 04.08.2020 allowing the following inputs;

Export Item	
Chocolate Coated Wafers and Chocolate Containing Wafers . Condition: 10000 Kgs at Sl. No. 14, 6000 Kgs at s.No.15 and 5280 Kgs of input at Sl. No. 16 may be accounted for in the resultant product which should be reflected in the shipping Bills.	200000.000 Kg
Import Item	
10 Maida (Wheat Products)	40233.000 Kg
Cane Sugar	70000.000 Kg
Cocoa Powder	10000.000 Kg
Food Flavours Vanilla Powder	Nil
Edible Salt	200.000 Kg
Starch	1618.000 Kg
Skimmed Milk Powder	3885.000 Kg
Hazlenut Paste	3885.000 Kg
Whey Powder	12000.000 Kg
Cocoa Mass	10197.000 Kg
Cocoa Butter	10000.000 Kg
Biobake	1654.000 Kg
Hyfoama	970.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.:74/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 04.08.2020 allowing the following inputs;			
Export Item			
Wafers and Wafer Rolls. Condition: 10000 Kgs at Sl. No. 9, 6000 Kgs at s.No.10 and 5280 Kgs of input at Sl. No. 11 may be accounted for in the resultant product which should be reflected in the shipping Bills.		200000.000 Kg	
11			
Import Item			
Maida (Wheat Products)		53912.000 Kg	
Cane Sugar		84938.000 Kg	
Food Flavours Vanilla Powder		Nil	
Edible Salt		193.000 Kg	
Starch		1618.000 Kg	
Pectin Vegetable Thickner		1924.000 Kg	
Carrageenan Food Ingredient		961.000 Kg	
Biobake		1702.000 Kg	
HDPE Granules		As per packaging policy	
Paper (50 to 150 GSM)		As per packaging policy	
Paper Board (100 to 300 GSM)		As per packaging policy	
RA may take subsequent consequential action accordingly.			

Case No.:100/21/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date:0910067216 25.02.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/26/2017-ED dated 04.08.2020 allowing the following inputs;			
12			
Export Item			
Chocolate and chocolate products		200000.000 Kg	
Import Item			
Whey Powder		15762.000 Kg	
Cane Sugar		88667.000 Kg	

Food Flavours (Ethly Valnillin)	Nil
Edible Salt	197.000 Kg
Starch	394.000 Kg
Malto Dextrine	5911.000 Kg
Lecithin	1379.000 Kg
Malt Extract	197.000 Kg
Hazalnut Paste	5911.000 Kg
Cocoa Butter	591.000 Kg
Cocoa Powder	13793.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.:8/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00121/AM20/	RLA File :13/24/040/00175/AM20/	Lic.No/Date:1310049459 03.12.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2 allowing the following inputs;

13 Export Item

Amino Trit 03	1.000 Kg.
(Each 100 Mg Amino Trit03 contains Melatonine NLT 7.21 Mg)	

Import Item

Melatonine	72.46 gms.
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RA may take subsequent consequential action accordingly.

Case No.:9/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00122/AM20/	RLA File :13/24/040/00174/AM20/	Lic.No/Date:1310049460 03.12.2019	

14 **Decision :** NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2 allowing the following inputs;

Export Item

Amino Trit 02	1.000 Kg.
(Each 100 Mg Amino Trit02 contains Melatonine NLT 2.1 Mg)	

Import Item	
Melatonin	21.105 gms.

RA may take subsequent consequential action accordingly.

Case No.:10/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00123/AM20/	RLA File :13/24/040/00176/AM20/	Lic.No/Date:1310049461 03.12.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2 allowing the following inputs;			
15	Export Item		
	Amino Trit 01	1.000 Kg.	
	{Each 630 Mg Amino Trit01 contains NLT 112. 24 Mg of L-Theanine and 360 Mg of Ashweagandha Root Extract (KSM 66)}		
	Import Item		
	L-Theanine	0.179 Kg	
	RA may take subsequent consequential action accordingly.		

Case No.:12/17/85-ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2020 01.10.2020	Rejected
HQ File :01/85/050/00125/AM20/	RLA File :03/94/040/00676/AM20/	Lic.No/Date:0310833175 03.12.2019	
16	Decision : NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 30.07.2020 in which it has been stated that other than the sterilization activities, there is no other manufacturing activities involved. The firm has a supporting manufacturer i.e., M/s Dhruhi Sterlie, through which the sterilization activities are done. The AA has been issued to the firm as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterilization' is being done by a 3 rd Party who is a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.		
	RA may take subsequent consequential action accordingly.		

Case No.:13/17/85-ALC3/2019	Party Name:SANSON PROMO INNOVATIONS LLP	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
17	HQ File	RLA File	Lic.No/Date:0510412766

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Udyog Bhawan, New Delhi

:01/85/050/00126/AM20/ :05/24/040/00522/AM20/ 04.12.2019

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Item

Article made of Plastics (PP granule H110MA) under itc 95003030, 39249090	1.000 Kg.
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Import Item

PP Granule H110MA	1.05 Kg/Kg content in export product
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RA may take subsequent consequential action accordingly.

Case No.:1/2/85-ALC3/2020 Party Name:NUFLOWER FOODS AND NUTRITION PRIVATE LIMITED Meet No/Date:5/85-ALC3/2020 01.10.2020 **Status:Deferred**

HQ File :01/85/050/00212/AM21/ RLA File :05/24/040/00036/AM21/ Lic.No/Date:0510414221 21.05.2020 Defer Date:03.12.2020

18 **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 20.08.2020 followed by reminder on 22.09.2020 in which reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 03.12.2020.

Case No.:2/2/85-ALC3/2020 Party Name:DP COCOA PRODUCTS LLP Meet No/Date:5/85-ALC3/2020 01.10.2020 **Status:Deferred**

HQ File :01/85/050/00213/AM21/ RLA File :30/24/040/00017/AM21/ Lic.No/Date:3010105193 22.05.2020 Defer Date:03.12.2020

19 **Decision :** NC considered the case as per agenda and noted the comments furnished by Technical Authority, i.e., MoFPI vide O.M. No.14011/01/2017-ED dated 29.09.2020 and decided to ask the firm to furnish sale value of the by-product i.e., Cocoa Cake/Powder for the last three years duly certified by CA.

The case stands deferred to 03.12.2020.

Case No.:3/2/85-ALC3/2020 Party Name:DP COCOA PRODUCTS LLP Meet No/Date:5/85-ALC3/2020 01.10.2020 **Status:Deferred**

HQ File :01/85/050/00214/AM21/ RLA File :30/24/040/00016/AM21/ Lic.No/Date:3010105199 22.05.2020 Defer Date:03.12.2020

20 **Decision :** NC considered the case as per agenda and noted the comments furnished by Technical Authority, i.e., MoFPI vide O.M. No.14011/01/2017-ED dated 29.09.2020 and decided to ask the firm to furnish sale value of the by-product i.e., Cocoa shell for the last three years duly certified by CA.


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 Udyog Bhawan, New Delhi

The case stands deferred to 03.12.2020.

21	Case No.:4/2/85-ALC3/2020	Party Name:CHAIZUP BEVERAGES LLP	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
	HQ File :01/85/050/00215/AM21/	RLA File :02/24/040/00013/AM21/	Lic.No/Date:0210209884 27.05.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on "Net to Net" basis. RA may take subsequent consequential action accordingly.				

22	Case No.:5/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:5/85-ALC3/2020 01.10.2020	Withdrawn
	HQ File :01/85/050/00216/AM21/	RLA File :03/94/040/00062/AM20/	Lic.No/Date:0310836398 27.05.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No. 11/85 dated 12.09.2019. The Committee therefore, decided to withdraw the case.				

23	Case No.:6/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status:Deferred
	HQ File :01/85/050/00217/AM21/	RLA File :03/94/040/00466/AM20/	Lic.No/Date:0310836393 27.05.2020	Defer Date:03.12.2020
Decision : NC considered the case as per agenda and noted that the application of the firm for modification of norms is under consideration of Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 03.12.2020.				

24	Case No.:7/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status:Deferred
	HQ File :01/85/050/00218/AM21/	RLA File :03/94/040/00716/AM20/	Lic.No/Date:0310836394 27.05.2020	Defer Date:03.12.2020
Decision : NC considered the case as per agenda and noted that the application of the firm for modification of norms is under consideration of Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 03.12.2020.				

25	Case No.:8/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
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 Directorate General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/85/050/00219/AM21/	RLA File :03/94/040/00717/AM20/	Lic.No/Date:0310836397 27.05.2020	Defer Date:03.12.2020
Decision : NC considered the case as per agenda and noted that the application of the firm for modification of norms is under consideration of Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 03.12.2020.			

Case No.: 9/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status: Deferred
HQ File :01/85/050/00220/AM21/	RLA File :03/94/040/00718/AM20/	Lic.No/Date:0310836395 27.05.2020	Defer Date:03.12.2020
Decision : NC considered the case as per agenda and noted that the application of the firm for modification of norms is under consideration of Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 03.12.2020.			

Case No.: 10/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:5/85-ALC3/2020 01.10.2020	Withdrawn
HQ File :01/85/050/00221/AM21/	RLA File :03/94/040/00805/AM20/	Lic.No/Date:0310836396 27.05.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No. 24/85 dated 26.03.2020. The Committee therefore, decided to withdraw the case.			

Case No.: 12/2/85-ALC3/2020	Party Name:A L PAPER HOUSE LLP	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status: Deferred
HQ File :01/85/050/00223/AM21/	RLA File :13/24/040/00007/AM21/	Lic.No/Date:1310049579 28.05.2020	Defer Date:03.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 13.07.2020 followed by reminder on 07.09.2020 to furnish a copy of the application for examination of the case. The copy of the application is still awaited from the firm. The Committee decided to send a reminder to the firm to furnish a copy of the application immediately.			
The case stands deferred to 03.12.2020.			

Case No.: 13/2/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00224/AM21/	RLA File :13/24/040/00010/AM21/	Lic.No/Date:1310049582 29.05.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA			

on the basis of comments of Technical Authority, i.e., Tech.2 allowing the following inputs;

Export Item

Amino Trit 02	1.000 Kg.
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(Each 100 Mg Amino Trit02 contains Melatonin NLT 2.1 Mg)

Import Item

Melatonin	21.105 Gms.
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RA may take subsequent consequential action accordingly.

Case No.:14/2/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00225/AM21/	RLA File :13/24/040/00009/AM21/	Lic.No/Date:1310049583 29.05.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2 allowing the following inputs;			
30	Export Item		
	Amino Trit 04	1.000 Kg.	
	(Each 100 Mg Amino Trit04 contains NLT 93.67 Mg of L-Theanine)		
	Import Item		
	L-Theanine	0.9414 Kg	
	RA may take subsequent consequential action accordingly.		

Case No.:11/2/85-ALC3/2020	Party Name:RADNIK EXPORTS	Meet No/Date:5/85-ALC3/2020 01.10.2020	Transferred
HQ File :01/85/050/00222/AM21/	RLA File :05/24/040/00068/AM21/	Lic.No/Date:0510414280 29.05.2020	Defer Date:01.10.2020
31	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

Case No.:16/2/85-ALC3/2020	Party Name:HEALTHCAPS INDIA LIMITED	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status:Deferred
32	HQ File :01/85/050/00227/AM21/	RLA File :30/24/040/00024/AM21/	Lic.No/Date:3010105225 05.06.2020
			Defer Date:03.12.2020
	Decision : NC considered the case as per agenda and decided to seek following		

information from the firm on the basis of the comments of Technical Authority, i.e., Tech.2;

- i) Composition of HPMC Mix
- ii) Stepwise process details and wastage incurred at each step.
- iii) Recovery of HPMC during the process.
- iv) Whether the wastage is same for all size and shape of capsule shell

The case stands deferred to 03.12.2020.

Case No.:15/2/85-ALC3/2020	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status:Deferred
HQ File :01/85/050/00226/AM21/	RLA File :07/24/040/00057/AM21/	Lic.No/Date:0710116554 05.06.2020	Defer Date:03.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 13.07.2020 followed by reminder on 04.09.2020 to furnish a copy of the application for examination of the case. The copy of the application is still awaited from the firm. The Committee decided to send a reminder to the firm to furnish a copy of the application immediately.			
The case stands deferred to 03.12.2020.			

Case No.:21/2/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/85- ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00232/AM21/	RLA File :13/24/040/00013/AM21/	Lic.No/Date:1310049590 12.06.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2 allowing the following inputs;			
34 Export Item			
Amino Trit 01		1.000 Kg.	
{Each 630 Mg Amino Trit01 contains NLT 112. 24 Mg of L-Theanine and 360 Mg of Ashweagandha Root Extract (KSM 66)}			
Import Item			
L-Theanine		0.179 Kg	
RA may take subsequent consequential action accordingly.			

Case No.:18/2/85-ALC3/2020	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status:Deferred
HQ File :01/85/050/00229/AM21/	RLA File :07/24/040/00068/AM21/	Lic.No/Date:0710116598 12.06.2020	Defer Date:03.12.2020

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 03.12.2020.

Case No.: 20/2/85-ALC3/2020	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00231/AM21/	RLA File :07/24/040/00069/AM21/	Lic.No/Date: 0710116603 15.06.2020	
Decision : NC considered the case as per agenda and observed that MoFPI vide OM No. E-14011/17/2016-ED dated 17.08.2020 has furnished technical comments on a similar case of the firm (AA No. 0710113976 dated 08.10.2018). Based on that, the Committee decided to fix the norms of the above mentioned AA No. 0710116603 dated 15.06.2020 allowing the following inputs;			
Export Item			
Flour Breader D180459		432000.000 Kg	
Import Item			
Panko Crumb TPA 105		109080.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 23/2/85-ALC3/2020	Party Name: SENSO FOODS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Status: Deferred
HQ File :01/85/050/00234/AM21/	RLA File :24/24/040/00017/AM21/	Lic.No/Date: 2410043130 15.06.2020	Defer Date:03.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 13.07.2020 followed by reminder on 04.09.2020 to furnish a copy of the application for examination of the case. The copy of the application is still awaited from the firm. The Committee decided to send a reminder to the firm to furnish a copy of the application immediately.			
The case stands deferred to 03.12.2020.			

Case No.: 19/2/85-ALC3/2020	Party Name: SWISS SINGAPORE INDIA PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2020 01.10.2020	Status: Deferred
HQ File :01/85/050/00230/AM21/	RLA File :02/24/040/00022/AM21/	Lic.No/Date: 0210209918 15.06.2020	Defer Date:03.12.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 13.07.2020 followed by reminder on 04.09.2020 to furnish a copy of the application for examination of the case. The copy of the application is still awaited from the firm. The Committee decided to send a reminder to the firm to furnish a copy of the			

application immediately.

The case stands deferred to 03.12.2020.

Case No.:22/2/85-ALC3/2020	Party Name:TASTEL FINE FOOD PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status:Deferred
HQ File :01/85/050/00233/AM21/	RLA File :03/95/040/00142/AM21/	Lic.No/Date:0310836691 16.06.2020	Defer Date:03.12.2020
39 Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 13.07.2020 followed by reminder on 04.09.2020 to furnish a copy of the application for examination of the case. The copy of the application is still awaited from the firm. The Committee decided to send a reminder to the firm to furnish a copy of the application immediately.			
The case stands deferred to 03.12.2020.			

Case No.:24/2/85-ALC3/2020	Party Name:GADRE MARINE EXPORT PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00235/AM21/	RLA File :03/94/040/00174/AM21/	Lic.No/Date:0310836754 19.06.2020	
40 Decision : NC considered the case as per agenda and observed that norms of similar case of the firm (AA No. 0310834898 17.02.2020) has been fixed on the basis of the comments of the Technical Authority, i.e., CIFT vide letter No.1(7)/FP/Sion/2018 dated 15.07.2020. On the basis of that, the Committee decided to fix the norms of the above AA (0310836754 19.06.2020) "as applied for".			
RA may take subsequent consequential action accordingly.			

Case No.:1/5/85-ALC3/2020	Party Name:KHEMANI DISTILLERIES PVT, LTD.	Meet No/Date:5/85-ALC3/2020 01.10.2020	Approved
HQ File :01/85/050/00286/AM21/	RLA File :03/94/040/00393/AM21/	Lic.No/Date:0310838117 07.09.2020	
41 Decision : NC considered the case as per agenda and decided to fix the norms of the above mentioned AA as per packaging policy.			
RA may take subsequent consequential action accordingly.			

Case No.:2/5/85-ALC3/2020	Party Name:EICL LIMITED	Meet No/Date:5/85-ALC3/2020 01.10.2020	Status:Deferred
HQ File :01/85/050/00287/AM21/	RLA File :10/24/040/00041/AM21/	Lic.No/Date:1010060637 08.09.2020	Defer Date:03.12.2020

Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 22.09.2020 to furnish a copy of the application for examination of the case. The copy of the application is still awaited from the firm. The Committee decided to send a reminder to the firm to furnish a copy of the application immediately.

The case stands deferred to 03.12.2020.

43	Case No.: 3/5/85-ALC3/2020 HQ File :01/85/050/00288/AM21/	Party Name: NATURE PEARLS PRIVATE LIMITED RLA File :05/24/040/00267/AM21/	Meet No/Date: 5/85-ALC3/2020 01.10.2020 Lic.No/Date: 0510415161 09.09.2020	Approved
	Decision : NC considered the case as per agenda and decided to fix the norms of the above mentioned AA as per packaging policy. RA may take subsequent consequential action accordingly.			

44	Case No.: 4/5/85-ALC3/2020 HQ File :01/85/050/00289/AM21/	Party Name: SARITA HANDA EXPORTS PVT LTD RLA File :05/24/040/00273/AM21/	Meet No/Date: 5/85-ALC3/2020 01.10.2020 Lic.No/Date: 0510415166 10.09.2020	Transferred
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

45	Case No.: 5/5/85-ALC3/2020 HQ File :01/85/050/00290/AM21/	Party Name: BAGHMARI TEA COMPANY LTD. RLA File :02/24/040/00071/AM21/	Meet No/Date: 5/85-ALC3/2020 01.10.2020 Lic.No/Date: 0210210097 14.09.2020	Status:Deferred Defer Date:03.12.2020
	Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 22.09.2020 to furnish a copy of the application for examination of the case. The copy of the application is still awaited from the firm. The Committee decided to send a reminder to the firm to furnish a copy of the application immediately. The case stands deferred to 03.12.2020.			

46	Case No.: 6/5/85-ALC3/2020 HQ File :01/85/050/00291/AM21/	Party Name: SWISS SINGAPORE INDIA PRIVATE LIMITED RLA File :02/24/040/00067/AM21/	Meet No/Date: 5/85-ALC3/2020 01.10.2020 Lic.No/Date: 0210210100 14.09.2020	Status:Deferred Defer Date:03.12.2020
	Decision : NC considered the case as per agenda and noted that the firm has been issued letter on 22.09.2020 to furnish a copy of the application for examination of the case. The copy of the application is still awaited from the firm. The Committee decided to send a			



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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

reminder to the firm to furnish a copy of the application immediately.

The case stands deferred to 03.12.2020.

MANUAL AGENDA

M-79	Case No. M-79	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Approved																															
	HQ File : 01/85/50/00083/AM14/D ES.VI (Part)	RA F.No.31/83/040/000 61/AM 14	Ecom/AA No. & Date 3110059474, 19.07.2013																																
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110059474 dated 19.07.2013 for export of Kinder Joy Chocolate against import of Panello Cacao Polverizz (Cocoa Powder), Diamaltoro, Hazelnuts Flavour, Vanillina Flavour and KJ Tartufino.																																			
Decision : NC considered the case as per agenda and on the basis of the technical comments furnished by the Technical Authority, i.e., MoFPI vide OM No. E-14011/7/2016-ED dated 28 th July, 2020, modified the I/O norms of the above mentioned AA in the following manners;																																			
<table border="1"><thead><tr><th></th><th>Net Quantity in 100 gm Kinder Joy</th><th>Wastage %</th><th>Gross Quantity in 100 gm of Kinder Joy</th><th>Number & Date of AA</th></tr></thead><tbody><tr><td colspan="5" style="text-align: center;">Kinder Joy (BoM with imported KJ Tartufino)</td></tr><tr><td>K.J. Tartufino</td><td>32.857</td><td>2.00%</td><td>33.514</td><td rowspan="5">3110059474 dated 19.07.2013</td></tr><tr><td>Cocoa Powder</td><td>2.791</td><td>0.51%</td><td>2.805</td></tr><tr><td>Vanilla Flavour</td><td>0.033</td><td>0.40%</td><td>0.033</td></tr><tr><td>Malt Extract Powder</td><td>0.330</td><td>0.49%</td><td>0.332</td></tr><tr><td>Hazelnuts Flavour</td><td>0.049</td><td>0.49%</td><td>0.049</td></tr></tbody></table>						Net Quantity in 100 gm Kinder Joy	Wastage %	Gross Quantity in 100 gm of Kinder Joy	Number & Date of AA	Kinder Joy (BoM with imported KJ Tartufino)					K.J. Tartufino	32.857	2.00%	33.514	3110059474 dated 19.07.2013	Cocoa Powder	2.791	0.51%	2.805	Vanilla Flavour	0.033	0.40%	0.033	Malt Extract Powder	0.330	0.49%	0.332	Hazelnuts Flavour	0.049	0.49%	0.049
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RA may take subsequent consequential action accordingly.																																			

M-80	Case No. M-80	Party Name: M/s. Godawari Udyog	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Status:Deferred
	HQ File : 01/85/171/00069/AM2 0/DES.VI	RA F.No. 31/83/040/00090 /AM20	Ecom/AA No. & Date 31/08/003/47000/0 635/9134 dated 23.09.2019	Defer Date:03.12.2020
Subject: Application of M/s Godawari Udyog for fixation of norms under				

	Para 4.06 of HBP, 2015-20 for export of Maize Grits/Corns Grits against import of Maize.
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 28.08.2020 followed by reminder on 28.09.2020 to furnish information/reply, which is still awaited. The Committee decided to send a reminder to the firm to furnish reply of the DL immediately.
	The case stands deferred to 03.12.2020.

M-81	Case No. M-81	Party Name: M/s. KIOCL Limited	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Status:Deferred
	HQ File : 01/85/171/00015/AM20/ DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:03.12.2020
	Subject: Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Ministry of Steel and their comments is awaited. The Committee also noted that a D.O. Letter from Addl.DGFT has been sent to Addl. Industrial Adviser in Ministry of Steel to expedite their comments.			
	The case stands deferred to 03.12.2020.			

M82	Case No. M-82	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Status:Deferred
	HQ File : 01/85/171/00138/AM21/ DES.VI	RLA File : 03/94/040/00273/A M21	Lic.No/Ecom No. 03/92/005/91300/068 9/8017 dated 02.07.2020	Defer Date:03.12.2020
	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat) and Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.			
	Decision : NC considered the case as per agenda and noted that the firm has been issued no. of AAs under Para 4.06 in the last few months for same export product with different fat mix/proportion. The Committee felt that the firm should not come every time to Norms Committee for prior fixation of norms for a regular export item. The Committee therefore, decided to advise the firm to submit application with last three years export/import data with CA certificate and recommendation of the concerned			

EPC for fixation of SION.
The case stands deferred to 03.12.2020.

M83	Case No. M-83	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Status:Deferred
	HQ File : 01/85/171/00128/AM21/DES.VI	RLA File :	Lic.No/Ecom No. 03/88/146/47800/06 44/9321 dated 13.11.2019	Defer Date:03.12.2020
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Fat Mix-731 against import of Crude Palm Oil.			
	Decision : NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e., MoFPI vide OM No.E-14011/35/2019-ED dated 16.09.2020. The Committee observed that the firm has not furnished technical character of export/import items with FFA. The Committee therefore, decided to request the firm to furnish technical character with FFA of export/import items.			
	The case stands deferred to 03.12.2020.			

M84	Case No. M-84	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 03/85-ALC3/2019 06.08.2020	Status:Deferred
	HQ File : 01/85/171/00126/AM21/DES.VI	RLA File : 03/94/040/00637/A M20	Lic.No/Ecom No. 03/88/146/47800/064 4/9187 dated 29.10.2019	Defer Date:03.12.2020
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Bleached Deodorized Palm Oil against import of Crude Palm Oil.			
	Decision : NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e., MoFPI vide OM No.E-14011/35/2019-ED dated 16.09.2020. The Committee observed that the firm has not furnished technical character of export/import items with FFA. The Committee therefore, decided to request the firm to furnish technical character with FFA of export/import items.			
	The case stands deferred to 03.12.2020.			

M85	Case No. M-85	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Status:Deferred
	HQ File : 01/85/171/00127/AM21/ DES.VI	RLA File : 03/94/040/00640/A M20/	Lic.No/Ecom No. 03/88/146/47800/064 4/8438 dated 12.11.2019	Defer Date:03.12.2020
Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Bleached Deodorized Palm Olein against import of Crude Palm Oil.				
Decision : NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e., MoFPI vide OM No.E-14011/35/2019-ED dated 16.09.2020. The Committee observed that the firm has not furnished technical character of export/import items with FFA. The Committee therefore, decided to request the firm to furnish technical character with FFA of export/import items. The case stands deferred to 03.12.2020.				

M86	Case No. M-86	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Status:Deferred
	HQ File : 01/85/171/00147/AM21/ DES.VI	RLA File : 03/94/040/00374/A M21	Lic.No/Ecom No. 03/92/005/91300/06 96/3968 dated 10.08.2020	Defer Date:03.12.2020
Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.				
Decision : NC considered the case as per agenda and noted that the firm has been issued no. of AAs under Para 4.06 in the last few months for same export product with different fat mix/proportion. The Committee felt that the firm should not come every time to Norms Committee for prior fixation of norms for a regular export item. The Committee therefore, decided to advise the firm to submit application with last three years export/import data with CA certificate and recommendation of the concerned EPC for fixation of SION. The case stands deferred to 03.12.2020.				


 प्रद्युम्न साहू / PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
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 प्रद्युम्न साहू, नई दिल्ली
 Udyog Bhawan, New Delhi

M87	Case No. M-87	Party Name: M/s Shree Ram Industries	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Approved
	HQ File : 01/85/050/00084/AM13/ DES.VI	RLA File : 13/24/040/00011/A M13	Lic.No/Ecom No. 1310039791 dated 23.05.2012	
Subject: Application of M/s Shree Ram Industries for correction of export quantity.				
Decision : NC considered the case as per agenda and noted that on the basis of the comments of MoFPI vide OM No.22/DGFT/2012 dated 10.04.2017, the norms of the subject AA was fixed for export of 150 MT of Guar Gum Treated and Pulverised against import of 500 MT of Guar Seed with 30% yield. Since the firm was issued AA for export of 146.200MT of Guar Gum Treated and Pulverised, the firm has faced difficulties on EODC. The Committee, in order to remove the difficulties faced by the firm on EODC, decided to modify the norms as given below. However, the 30% of yield as recommended by MoFPI remain unchanged.				
Export Item				
Guar Gum Treated and Pulverised			146.200 MT	
Import Item				
Guar Seed			487.333 MT	
RA may take subsequent consequential action accordingly.				

M88	Case No. M-88	Party Name: Spice Board	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Withdrawn
	HQ File : 01/85/171/00148/AM21/ DES.VI	RLA File :	Lic.No/Ecom No.	
Subject: Fixation of Input-Output Norms for import of turmeric for value addition and re-export as 95% Crystallizable Curcumin (Curcumin Powder 95%) under AAS- Reference received from DoC/Spice Board				
Decision : NC considered the case as per agenda. The matter was discussed & it was decided to deal with the issue on file.				

M-89	Case No. M-89	Party Name: M/s Western India Cashew Company (P) Ltd.	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Approved
	HQ File :	RLA File :	Lic.No/Ecom No.	

01/85/50/00078/AM14/ DES.VI	32/21/040/00077/A M14	3210066260 dated 20.08.2013	
Subject: Fixation of norms in respect of A. A No. 3210066260 dated 20.08.2013 of M/s Western India Cashew Company (P) Ltd.			
Decision : NC considered the case as per agenda and noted that the import item of the firm on the subject AA is ineligible under Para 4.11 of FTP, 2015-20. As such, the application of the firm was rejected by the Norms Committee since the import items is ineligible under self declaration scheme. Against the above decision of the Norms Committee, the firm approached PRC for relaxation of the rules and PRC considering the genuine hardship of the firm, decided to accede to the request of the firm to grant relief from non compliance of stipulated procedure against the AA and advised NC to reconsider the case and fix norms for regularization of the case. Based on the PRC decision, the Committee decided to fix the norms of the above mentioned AA on "Net to Net basis" for regularization purpose. No further imports/exports are to be allowed. RA may take suitable consequential action accordingly.			

	Case No. M-90	Party Name: M/s Western India Cashew Company (P) Ltd.	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Approved
M-90	HQ File : 01/85/50/00102/AM14/ DES.VI	RLA File : 31/21/040/00068/A M14	Lic.No/ Ecom No. 3210065197 dated 24.07.2013	
Subject: Fixation of norms in respect of A. A No. 3210065197 dated 24.07.2013 of M/s Western India Cashew Company (P) Ltd.				
Decision : NC considered the case as per agenda and noted that the import item of the firm on the subject AA is ineligible under Para 4.11 of FTP, 2015-20. As such, the application of the firm was rejected by the Norms Committee since the import items is ineligible under self declaration scheme. Against the above decision of the Norms Committee, the firm approached PRC for relaxation of the rules and PRC considering the genuine hardship of the firm, decided to accede to the request of the firm to grant relief from non compliance of stipulated procedure against the AA and advised NC to reconsider the case and fix norms for regularization of the case. Based on the PRC decision, the Committee decided to fix the norms of the above mentioned AA on "Net to Net basis" for regularization purpose. No further imports/exports are to be allowed. RA may take suitable consequential action accordingly.				

M-91	Case No. M-91	Party Name: M/s Western India Cashew Company (P) Ltd.	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Approved
	HQ File : 01/85/50/00090/AM14/ DES.VI	RLA File : 31/21/040/00071/A M14	Lic.No/Ecom No. 3210066373 dated 22.08.2013	
Subject: Fixation of norms in respect of A. A No. 3210066373 dated 22.08.2013 of M/s Western India Cashew Company (P) Ltd.				
Decision : NC considered the case as per agenda and noted that the import item of the firm on the subject AA is ineligible under Para 4.11 of FTP, 2015-20. As such, the application of the firm was rejected by the Norms Committee since the import items is ineligible under self declaration scheme. Against the above decision of the Norms Committee, the firm approached PRC for relaxation of the rules and PRC considering the genuine hardship of the firm, decided to accede to the request of the firm to grant relief from non compliance of stipulated procedure against the AA and advised NC to reconsider the case and fix norms for regularization of the case. Based on the PRC decision, the Committee decided to fix the norms of the above mentioned AA on "Net to Net basis" for regularization purpose. No further imports/exports are to be allowed. RA may take suitable consequential action accordingly.				

M-92	Case No. M-92	Party Name: M/s Western India Cashew Company (P) Ltd.	Meet No/Date: 05/85-ALC3/2019 01.10.2020	Approved
	HQ File : 01/85/50/00076/AM14/ DES.VI	RLA File : 32/24/040/00002/A M14	Lic.No/Ecom No. 3210066253 dated 20.08.2013	
Subject: Fixation of norms in respect of A. A No. 3210066253 dated 20.08.2013 of M/s Western India Cashew Company (P) Ltd.				
Decision : NC considered the case as per agenda and noted that the import item of the firm on the subject AA is ineligible under Para 4.11 of FTP, 2015-20. As such, the application of the firm was rejected by the Norms Committee since the import items is ineligible under self declaration scheme. Against the above decision of the Norms Committee, the firm approached PRC for relaxation of the rules and PRC considering the genuine hardship of the firm, decided to accede to the request of the firm to grant relief from non compliance of stipulated procedure against the AA and advised NC to reconsider the case and fix norms for regularization of the case.				

Based on the PRC decision, the Committee decided to fix the norms of the above mentioned AA on "Net to Net basis" for regularization purpose. No further imports/exports are to be allowed.

RA may take suitable consequential action accordingly.

Date: 11.11.2020
Place: New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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